

By E-Mail/Speed Post/ Special Messenger
THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)
NO. HC.VII-06/9381/2024/A

From :- **Shri Chatra Bhukhan Gogoi,**
Registrar (Vigilance),
Gauhati High Court,
Guwahati

To,
The District & Sessions Judge,
Bongaigaon.

Dated Guwahati, the 13th September, 2024

Sub:- **Permission to avail Leave Travel Concession (LTC)**

Ref:- This Registry's letter no. HC.VII-06/9291/2024/A, dated 12.09.2024

Madam,

With reference to the above, I am to inform you that the LTC permission that was granted to Shri Achyutananda Saikia, Additional Chief Judicial Magistrate, Bongaigaon has been partially modified. Now, he has been allowed to avail LTC for the block period of 2022-2024 for travelling from Guwahati to Srinagar via Delhi and return, w.e.f. 10.10.2024 till 16.10.2024, along with his wife Smti. Gayatri Saikia, minor daughter Smti. Divyangi Kashyap and minor son Shri Bidyarth Kashyap (subject to fulfilling criteria as dependent family members), by the shortest possible route, as per existing Rules.

Further, he has been allowed to draw an advance payment of 80% towards his proposed LTC for the block period 2022-2024

Shri Saikia may be informed accordingly.

Yours faithfully,

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REGISTRAR (VIGILANCE)

Memo No. HC.VII-06/9382-9385/2024/A. Dated 13th September, 2024

Copy to:-

1. The Principal Accountant General (A&E), Assam, for information.
2. Shri Achyutananda Saikia, Additional Chief Judicial Magistrate, Bongaigaon, for information.
3. The Deputy Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action.
4. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps for uploading this letter in official website of this Hon'ble Court.


13/9/2024
REGISTRAR (VIGILANCE)

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